

Government of Jammu and Kashmir
Department of Law, Justice & Parliamentary Affairs.
(Acquittal section) Civil Secretariat,
Srinagar/Jammu

Notification
Jammu, the 13th March, 2024

S.O 161 .-In exercise of the powers conferred by sub-section (8) of section 24 of the Code of Criminal Procedure, 1973, the Government hereby rescinds notification SRO 114 dated 13.02.2019 issued under endorsement no. LD (ACQ)2018/388-Jammu dated 13.02.2019.

By order of the Government of Jammu and Kashmir.

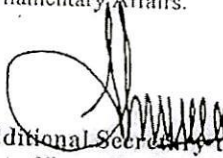
Sd/-
Secretary to Government,
Department of Law, Justice & PA

No. LAW-A-JI/166/2022-10

Dated: -13 03-2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Director General of Police J&K, Jammu/Srinagar.
4. Director General of Prosecution, J&K Jammu/Srinagar.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Sr. Superintendent of Police, Jammu.
7. Director Litigation, Jammu.
8. Additional Public Prosecutor, Jammu, Ld. Court of 1st Additional Sessions Judge, Jammu with the request to conduct the instant case on behalf of the State vigorously before the Court of Ld. 1st Additional Sessions Judge, Jammu and furnish the latest position of the case to this department.
9. Sh. D.S Saini, Advocate, High Court of Jammu & Kashmir and Ladakh at Jammu for information.
10. General Manager, Government Press Srinagar/Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SO Section, Department of Law, Justice and Parliamentary Affairs.
12. Concerned file.


Additional Secretary to Government,
Department of Law, Justice & Parliamentary Affairs.

13/03/24